THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) to (b) During the year 2007 (upto 31st July), only two such cases, one each at Police Station Karol Bagh and Mayur Vihar, were registered in this regard by Delhi Police. Interrogation of the accused in above cases has not revealed any connivance between the banks and looters for tipping off the information to the latter regarding withdrawing of money from the banks.

Request by Karnataka to Centre for flood and drought relief

- 2351. SHRI JANARDHANA POOJARY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Karnataka had requested for Central assistance of Rs.2858.57 Crores and 5.74 MT of foodgrains for relief measures undertaken in connection with the last unprecedented flood and drought in the State;
- (b) if so, the details of assistance released so far and the targeted date for release of the balance assistance:
- (c) whether Karnataka is again facing torrential rains during the current monsoon along its coast, resulting in sea erosion and heavy loss of property; and
- (d) if so, the details of Central assistance proposed to be given to Karnataka for meeting the present natural calamity?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) and (b) The Government of Karnataka requested for additional financial assistance of Rs. 1895.61 crore (including Rs. 1237.93 crore for repair/restoration of damaged infrastructure) for relief operations in the wake of heavy rains/floods during 2006. The State Government also sought Rs. 1406.01 crore and 5.74 lakh MTs of foodgrains for management of drought during 2006. These requests of the State Government were considered as per the laid down procedure and the following assistance were approved by the High Level Committee (HLC) as per details given below:

(i) Floods/heavy rains

- (a) Release of Rs. 125.67 crore from National Calamity Contingency Fund (NCCF) subject to the adjustment of 75% of the balance available in the CRF account of the State for the instant calamity.
- (b) Release of Rs. 10.00 crore from Special Component of Accelerated Rural Water Supply Programme (ARWSP).
- (c) Allocation of 17,100 MT foodgrains from Special Component of Sampooma Grameen Rozgar Yojana (SGRY), subject to its being lifted and utilized within three months from the date of issuance of orders.

(ii) Drought

(a) Release of Rs. 74.48 crore from NCCF subject to the adjustment of 75% of balance available in the CRF account.

- (b) Release of Rs. 5.00 crore from the Special Component of Accelerated Rural Water Supply Programme (ARWSP).
- (c) Release of 1 lakh MT of rice under Special Component of Sampoorna Grameen Rozgar Yojana (SGRY) which includes 50,000 MTs already released to the State.

Pending the processing of the memorandum of the State Government, the Government of India had earlier made an 'on account' release from NCCF amounting to Rs. 226.30 crore to the Government of Karnataka on 6th June, 2006. The amounts approved by HLC, as mentioned above, stand released *vide* the "on account" release made from NCCF on 6th June, 2006.

(c) and (d) The Government of Karnataka in the wake of heavy rains/floods during Southwest Monsoon 2007 has sought an amount of Rs. 406.42. crore for relief operations in the affected areas. An Inter Ministerial Central Team has already visited the State for an on the spot assessment of the situation and requirement of funds by the State for relief operations. The report of the Team is being processed in accordance with the laid down procedure for release of funds from NCCF.

On-line registration of FIRs

- 2352. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government have advised State Governments to commence on-line registration of First Information Reports; and
- (b) if so, the details of States in which police stations have started accepting FIRs registered on-line?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) No, Sir. However, the Government is implementing a scheme named "Common Integrated Police Application (CIPA)" for automation of police stations in all States, in a phased manner. The Scheme envisages computerized registration and printing of First Information Reports including maintenance of important forms, records and crime related data in the police stations.

Missing children in country

2353. SHRI K. CHANDRAN PILLAI: SHRI KAMAL AKHTAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that large number of missing children remain untraced in the country;
- (b) if so, the details of the number of cases of missing children registered for the last three years. State-wise;
- (c) whether the National Human Rights Commission has given any directions to the CBI regarding the cases of missing children;